

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION No. 3930

TO BE ANSWERED ON AUGUST 10, 2016

LAND POOLING POLICY

No. 3930

SHRI KAUSHAL KISHORE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a): whether the land pooling policy in Delhi has been held up due to disputes between different agencies/ bodies;

(b): if so, whether the Government has taken any steps including issuance of directions to resolve the dispute and finalise the process of land pooling;

(c):if so, the details and the present status thereof; and

(d): whether delay in clearing the policy is leading to encroachments and unauthorised construction and if so, the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(RAO INDERJIT SINGH)

(a): No, Madam. Land pooling policy in Delhi was notified vide S.O. No. 2687(E) dated 05.09.2013.

(b) & (c): Delhi Development Authority (DDA) has taken up the matter with Government of National Capital Territory of Delhi regarding declaration of the villages falling in land pooling areas as (i) development area under Section 12 of Delhi Development Act, 1957 by Lieutenant Governor, Delhi after seeking the views of Municipal Corporations of Delhi (MCDs), and (ii) urban areas under Section 507 of Delhi Municipal Corporation Act, 1957 by the concerned MCDs after the approval of Government of National Capital Territory of Delhi, which is a statutory requirement.

(d): Any construction/ development in contravention to Master Plan/ Zonal Development Plan/ Building Bye Laws is monitored by the concerned local bodies.